

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.11/AM-20 dated 03.10.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 actually held on 03.10.2019, 15.10.2019, 22.10.2019 and remaining cases to considered on 25.11.2019, under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2.	Shri Nand Lal, Consultant	DPIIT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No.10/AM-20 dated 12.09.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.11/AM-20 dated 03.10.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 11/84-ALC3/2019 **MEETING DATE** : 03.10.2019

Case No.: 74/24/84-ALC3/2018 **Party Name:** ADITYA TIMPACK PRIVATE LIMITED **Meet No/Date:** 11/84-ALC3/2019 03.10.2019 **Status:** Deferred
HQ File : 01/84/050/00498/AM19/ **RLA File** : 52/24/040/00005/AM19/ **Lic.No/Date:** 5210042587 06.04.2018 **Defer Date:** 12.12.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 12.12.2019.

Case No.: 8/22/84-ALC3/2018 **Party Name:** ARVIND OG NONWOVENS PRIVATE LIMITED **Meet No/Date:** 11/84-ALC3/2019 03.10.2019 **Status:** Reject
HQ File : 01/84/050/00407/AM19/ **RLA File** : 08/24/040/00278/AM19/ **Lic.No/Date:** 0810144014 03.12.2018

Decision : Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 05.04.2019 and 04.10.2019 to furnish the following information :

1. Input item is not clear and GSM is not given, PH with sample of input and export product and calculation to reach the requirement
2. Why the woven fabric has been mentioned in Kgs that to without giving the GSM of the input fabric.
3. Requirement of fabric for the two export product may be mentioned in square meter and CAD for both the export product may be produced during PH.

Reply is not received so far. NC decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 8/24/84-ALC3/2018 **Party Name:** WELCOME FOOTWEARS **Meet No/Date:** 11/84-ALC3/2019 03.10.2019 **Status:** Deferred

HQ File : 01/84/050/00432/AM19/ **RLA File** : 05/24/040/00532 AM19 **Lic.No. Date:** 0510409244 08.01.2019 **Defer Date:** 12.12.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that reply has been received from the firm on 04.10.2019 and same has been given to representative of DPIIT for examine the case. NC decided to defer the case for relisting on 12.12.2019.

Case No.:29/24/84- ALC3/2018	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deferred
HQ File :01/84/050/00453/AM19/	RLA File :05/23/040/00458/AM19/	Lic.No/Date:0510409310 11.01.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representative had appeared before NC on 25.11.2019 and explained their case. Committee decided to ask the firm to submit the following information: <ol style="list-style-type: none"> 1. To indicate import content in the input product giving layout, drawing and design of export product 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage. 3. Co-relation with SION - G-33 for the export "Bag" The case stands deferred for re-listing on 12.12.2019.			
Case No.:166/24/84- ALC3/2018	Party Name:S.B. INTERNATIONAL	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deferred
HQ File :01/84/050/00590/AM19/	RLA File :06/24/040/00062/AM19/	Lic.No/Date:0610039091 16.01.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked on 24.07.2019 and 04.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to send the final reminder. The case stands deferred for re-listing on 12.12.2019.			
Case No.:170/24/84- ALC3/2018	Party Name:VERTERRA VENTURES	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deferred and Re-indexed
HQ File :01/84/050/00594/AM19/	RLA File :31/83/040/00167/AM19/	Lic.No/Date:3110067294 21.01.2019	Defer Date: 12.12.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked on 24.07.2019 and 04.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to send the final reminder. The case stands deferred for re-listing on 12.12.2019.			
Case No.:173/24/84- ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD.	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Reject
HQ File :01/84/050/00597/AM19/	RLA File :07/24/040/00251-AM19/	Lic.No/Date:0710114452 23.01.2019	
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that the firm was asked on 24.07.2019 and 04.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			
Case No.:186/24/84- ALC3/2018	Party Name:SRI J J LAKSHMI & CO	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Approved
HQ File :01/84/050/00610/AM19/	RLA File :26/24/040/00015-AM19/	Lic.No/Date:2610012872 25.01.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

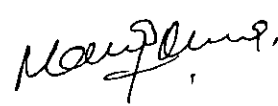
Case No.:11/24/84-ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
HQ File 9 :01/84/050/00435/AM19/	RLA File :32/24/040/00052/AM19/	Lic.No/Date:3210078838 29.01.2019	Defer Date: 12.12.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 06.08.2019 alongwith documents. NC decided to defer the case for examination. The case stands deferred for re-listing on 12.12.2019.			

Case No.:1/24/84-ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
HQ File 10 :01/84/050/00425/AM19/	RLA File :08/24/040/00369/AM19/	Lic.No/Date:0810144445 31.01.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 25.07.2019 and 04.10.2019 to furnish the Justification of 16.6% Vat Indigo blue on the width of export product. Reply is not received so far. NC decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:37/24/84-ALC3/2018	Party Name:ABHITEX INTERNATIONAL,	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
HQ File 11 :01/84/050/00461/AM19/	RLA File :05/23/040/00484/AM19/	Lic.No/Date:0510409548 31.01.2019	Defer Date: 12.12.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's reply has been received and given to Technical Authorisation for examine the case. The case stands deferred for re-listing on 12.12.2019.			

Case No.:180/24/84-ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
HQ File 12 :01/84/050/00604/AM19/	RLA File :08/24/040/00370/AM19/	Lic.No/Date:0810144446 31.01.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 25.07.2019 and 04.10.2019 to furnish the Justification of 16.6% Vat Indigo blue on the width of export product. Reply is not received so far. NC decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:35/24/84-ALC3/2018	Party Name:HIGHPERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
HQ File 13 :01/84/050/00459/AM19/	RLA File :05/23/040/00482/AM19/	Lic.No/Date:0510409566 04.02.2019	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 25.07.2019 and 04.10.2019 to furnish the following information: <ol style="list-style-type: none"> 1. Weight of export product is higher than input 2. Applicant to give other material use in making the product & content of imported input in export product. 3. Manufacturing process with stage wise wastage. 4. End use of export product. Reply is not received so far. NC decided to reject the case.			



RA concerned may take necessary action subject to compliance of other usual conditions.

14	Case No.:187/24/84-ALC3/2018	Party Name:ESSKAY CORPORATION	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
	HQ File :01/84/050/00611/AM19/	RLA File :03/94/040/00663/AM19/	Lic.No/Date:0310826824 05.02.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm was asked on 07.10.2019 to clarify the provision of the policy they requested for import of used cloth as the used cloth is under restricted category. Reply is not received so far. NC decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

15	Case No.:189/24/84-ALC3/2018	Party Name:KIKOMO	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00613/AM19/	RLA File :05/23/040/00490/AM19/	Lic.No/Date:0510409608 06.02.2019	Defer Date:03.10.2019
Decision : Committee considered the case as per agenda along with other relevant papers and observed that firm was asked on 22.11.2019 to appear before NC on 25.11.2019 alongwith sample and also to explain the following information: <ol style="list-style-type: none"> 1. Matrix of requirement of each input per piece of export product written against each export product. 2. CAD of each export product specifying cuttable length and width of fabric and number of garments shown in each CAD No representative had attended on behalf of firm. NC decided to another opportunity to the firm to attend PH and defer the case for re-listing on 12.12.2019.				

16	Case No.:191/24/84-ALC3/2018	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
	HQ File :01/84/050/00615/AM19/	RLA File :03/94/040/00847/AM19/	Lic.No/Date:0310826902 07.02.2019	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 and 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

17	Case No.:192/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00616/AM19/	RLA File :34/24/040/00341/AM19/	Lic.No/Date:3410044865 08.02.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda along with other relevant papers. The case is pertains to DPIIT. NC decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. To indicate import content in the export product giving layout, drawing and design of export product 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage. 3. Specification and application/use of Powerply Blue Laminate, Press Stud Capand Pull Tag Block with calculation in detail for item Powerply Blue Laminate 4. Style number of the export product. The case stands deferred for re-listing on 12.12.2019.				

18	Case No.:193/24/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:11/84-ALC3/2019	Status:Deffered and Re-indexed
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	HQ File :01/84/050/00617/AM19/	RLA File :34/24/040/00343/AM19/	03.10.2019 Lic.No/Date:3410044866 08.02.2019	Defer Date:12.12.2019
	Decision: Committee considered the case as per agenda along with other relevant papers. The case is pertains to DPIIT. NC decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. To indicate import content in the export product giving layout, drawing and design of export product 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage. 3. Specification and application/use of each imported item indicating clearly the width (alternative unit of measurement should be in Sq. Mt.) where the quantity has been mentioned in metre. 4. Style number of the export product. The case stands deferred for re-listing on 12.12.2019.			
	Case No.:195/24/84-ALC3/2018	Party Name:VRIJESH CORPORATION	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
19	HQ File :01/84/050/00619/AM19/	RLA File :03/95/040/01158/AM19/	Lic.No/Date:0310826938 08.02.2019	
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 and 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.:205/24/84-ALC3/2018	Party Name:BATAVIA EXIM PVT.LTD,	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
20	HQ File :01/84/050/00629/AM19/	RLA File :07/24/040/00258/AM19/	Lic.No/Date:0710114539 12.02.2019	
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 and 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.:206/24/84-ALC3/2018	Party Name:SALEHA INTERNATIONAL	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
21	HQ File :01/84/050/00630/AM19/	RLA File :06/24/040/00071/AM19/	Lic.No/Date:0610039117 13.02.2019	Defer Date:12.12.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. NC decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. Net import content in the export product giving separate wastage of raw material 2. Calculation for requirement of raw material both imported, indigenous for manufactured and product 3. Justification for wastage claimed The case stands deferred for re-listing on 12.12.2019.			
	Case No.:208/24/84-ALC3/2018	Party Name:MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
22	HQ File :01/84/050/00632/AM19/	RLA File :07/24/040/00241/AM19/	Lic.No/Date:0710114546 13.02.2019	

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Decision : Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 and 07.10.2019 to furnish following information:

1. Nature and use of product
2. Manufacturing process and stage wise wastage
3. Justification for requirement of each input with quantity requested (worksheet)
4. Complete two sets of application for fixation of adhoc norms

Reply is not received so far. NC decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

23	Case No.:211/24/84-ALC3/2018	Party Name:REAL KNIT FASHION	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
	HQ File :01/84/050/00635/AM19/	RLA File :32/24/040/00054/AM19/	Lic.No/Date:3210078863 14.02.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm was asked on 07.10.2019 to furnish the sample of the product. Reply is not received so far. NC decided to reject the case. RA concerned may take necessary action subject to compliance of other usual condition.				

24	Case No.:213/24/84-ALC3/2018	Party Name:ENKAY EXPORTS INDIA LTD	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00637/AM19/	RLA File :06/24/040/00073/AM19/	Lic.No/Date:0610039119 14.02.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to wait for their comments. The case stands deferred for re-listing on 12.12.2019.				

25	Case No.:215/24/84-ALC3/2018	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
	HQ File :01/84/050/00639/AM19/	RLA File :03/95/040/01216/AM19/	Lic.No/Date:0310827069 15.02.2019	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 and 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

26	Case No.:218/24/84-ALC3/2018	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
	HQ File :01/84/050/00642/AM19/	RLA File :10/24/040/00097/AM19/	Lic.No/Date:1010060130 19.02.2019	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 25.07.2019 and 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

27	Case No.:222/24/84-ALC3/2018	Party Name:REINFORCED EARTH INDIA PRIVATE LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Reject
	HQ File :01/84/050/00646/AM19/	RLA File :05/24/040/00674/AM19/	Lic.No/Date:0510409707 21.02.2019	

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Decision: Committee considered the case as per agenda and noted that the firm was asked on 26.07.2019 and 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received so far. Committee decided to reject the case.
RA concerned may take necessary action subject to compliance of other usual conditions.

28	Case No.: 2/7/84-ALC3/2019	Party Name: RAGHAV HOME FASHIONS PVT.LTD	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00112/AM20/	RLA File :33/24/040/00010/AM20/	Lic.No/Date: 3310030554 12.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda along with other relevant papers and case pertains to DPIIT. Committee decided to wait for their comments. The case stands deferred for re-listing on 12.12.2019.				

29	Case No.: 1/7/84-ALC3/2019	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Approved
	HQ File :01/84/050/00111/AM20/	RLA File :05/24/040/00146/AM20/	Lic.No/Date: 0510410934 14.06.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

30	Case No.: 3/7/84-ALC3/2019	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00113/AM20/	RLA File :05/24/040/00158/AM20/	Lic.No/Date: 0510410971 18.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to defer for examine the case. The case stands deferred for re-listing on 12.12.2019.				

31	Case No.: 4/7/84-ALC3/2019	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Approved
	HQ File :01/84/050/00114/AM20/	RLA File :05/24/040/00163/AM20/	Lic.No/Date: 0510410978 18.06.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

32	Case No.: 5/7/84-ALC3/2019	Party Name: SARITA HANDA EXPORTS PVT LTD	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00115/AM20/	RLA File :05/24/040/00157/AM20/	Lic.No/Date: 0510410979 18.06.2019	Defer Date:12.12.2019
Decision : Committee considered the case as per agenda and other relevant papers and noted that the firm was asked on 07.10.2019 to furnish the following information : <ol style="list-style-type: none"> 1. Weight of Silk in the two export product separately 2. Weight of Silk fabric as input in the export product 3. Wastage claimed in making of the product. Reply is not received so far. NC decided to remind the firm.				

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The case stands deferred for re-listing on 12.12.2019.

33	Case No.:6/7/84-ALC3/2019	Party Name:SWASTIK POLYMERS	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00116/AM20/	RLA File :05/24/040/00167/AM20/	Lic.No/Date:0510410996 19.06.2019	Defer Date:12.12.2019
Decision : Committee considered the case as per agenda and noted that the firm was asked on 07.10.2019 to furnish the following information : 1. Content of 3 input in Kgs contained in the export product 2. Weight of the export product in Kgs. 3. Complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.				

34	Case No.:7/7/84-ALC3/2019	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00117/AM20/	RLA File :03/94/040/00230/AM20/	Lic.No/Date:0310829782 19.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 15.11.2019. NC observed that application has given the weight of input as 605 kg and export product 685 kg which is higher than input fabric. NC decided to applicant may submit to clarify above. The case stands deferred for re-listing on 12.12.2019.				

35	Case No.:8/7/84-ALC3/2019	Party Name:K H EXPORTS INDIA PRIVATE LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00118/AM20/	RLA File :04/24/040/00051/AM20/	Lic.No/Date:0410165743 20.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. NC noted that deficiency letter issued by DPIIT on 27.11.2019 to the firm to furnish the following information : 1. Complete calculation for requirement of raw materials separately for each export product duly certified by Chartered Engineer. 2. Specification and function of each raw material in export product and also style number of export product 3. To indicate the width of raw material where linear meter or yard etc., has been given or alternatively area in square meter. 4. Consumption of raw materials with corresponding production of each export product separately for the last three year duly certified by Chartered accountant, if already manufactured/exported earlier. NC decided to wait for their comments. The case stands deferred for re-listing on 12.12.2019.				

36	Case No.:9/7/84-ALC3/2019	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00119/AM20/	RLA File :52/24/040/00012/AM20/	Lic.No/Date:5210043081 20.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and noted that the firm was asked on 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.				

37	Case No.:10/7/84-	Party Name:EMMBI	Meet No/Date:11/84-	Status:Deffered
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ALC3/2019	INDUSTRIES LIMITED.	ALC3/2019 03.10.2019	and Re-indexed
HQ File :01/84/050/00120/AM20/	RLA File :03/94/040/00253/AM20/	Lic.No/Date:0310829868 24.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. The case pertains to DPIIT. NC noted that the firm was asked on 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.			

Case No.:11/7/84- ALC3/2019	Party Name:FABEXPO	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Approved
38 HQ File :01/84/050/00121/AM20/	RLA File :05/23/040/00124/AM20/	Lic.No/Date:0510411045 25.06.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:12/7/84- ALC3/2019	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
39 HQ File :01/84/050/00122/AM20/	RLA File :24/24/040/00010/AM20/	Lic.No/Date:2410042791 25.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.			

Case No.:13/7/84- ALC3/2019	Party Name:RAINBOW FABPACK LLP	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
40 HQ File :01/84/050/00123/AM20/	RLA File :24/24/040/00011/AM20/	Lic.No/Date:2410042792 25.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.			

Case No.:16/7/84- ALC3/2019	Party Name:SUNHERI EXPORTS	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
41 HQ File :01/84/050/00126/AM20/	RLA File :33/24/040/00013/AM20/	Lic.No/Date:3310030556 25.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 to furnish the following : 1. Total weight of export product in Kgs 2. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.			

Case No.:14/7/84- ALC3/2019	Party Name:MAYA EXPORTS CORPN	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Approved
42 HQ File	RLA File	Lic.No/Date:0510411059	



:01/84/050/00124/AM20/	:05/24/040/00192/AM20/	26.06.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 15/7/84-ALC3/2019	Party Name: SWASTIK POLYMERS	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00125/AM20/	RLA File :05/24/040/00186/AM20/	Lic.No/Date:0510411060 26.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. The case pertains to DPIIT. NC noted that the firm was asked on 09.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.			

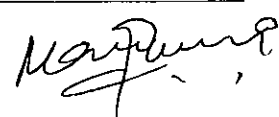
44

Case No.:19/7/84-ALC3/2019	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Approved	
HQ File :01/84/050/00129/AM20/	RLA File :35/24/040/00008/AM20/	Lic.No/Date:3510045562 27.06.2019		
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	2ply / 4ply/ 7ply - 1000d Twisted High Tenacity Polyester Yarn -Grade Adhesive Activated Yarn (Grade AA)	350000 KG	Polyester Yarn 1000D High Tenacity Adhesive Activated Yarn (Grade AA)	353500 KG
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.: 20/7/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00130/AM20/	RLA File :05/24/040/00179/AM20/	Lic.No/Date:0510411084 27.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.			

Case No.: 21/7/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Approved
HQ File :01/84/050/00131/AM20/	RLA File :05/24/040/00185/AM20/	Lic.No/Date:0510411085 27.06.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 22/7/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date: 11/84-ALC3/2019	Status: Approved
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		03.10.2019	
HQ File :01/84/050/00132/AM20/	RLA File :05/24/040/00194/AM20/	Lic.No/Date:0510411087 27.06.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:23/7/84- ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
48	HQ File :01/84/050/00133/AM20/	RLA File :34/24/040/00108/AM20/	Lic.No/Date:3410045242 28.06.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and other relevant papers. The case pertains to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 12.12.2019.				

	Case No.:25/7/84- ALC3/2019	Party Name:MITTAL INTERNATIONAL	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00135/AM20/	RLA File :33/24/040/00014/AM20/	Lic.No/Date:3310030558 28.06.2019	Defer Date:12.12.2019
49	Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 to furnish the following : <ol style="list-style-type: none"> 1. Calculation and justification for the requirement of fabric for each export product along with the percentage of wastage claimed in making of each export product. 2. Complete two sets of application for fixation of adhoc norms. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.			

	Case No.:24/7/84- ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Approved
50	HQ File :01/84/050/00134/AM20/	RLA File :05/23/040/00135/AM20/	Lic.No/Date:0510411108 01.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:26/7/84- ALC3/2019	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
51	HQ File :01/84/050/00136/AM20/	RLA File :06/24/040/00021/AM20/	Lic.No/Date:0610039226 02.07.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 07.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.				

	Case No.:27/7/84- ALC3/2019	Party Name:RICHA & CO	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Approved
52	HQ File :01/84/050/00137/AM20/	RLA File :05/24/040/00208/AM20/	Lic.No/Date:0510411124 02.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the				

norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 28/7/84- ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 11/84- ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00138/AM20/	RLA File :34/24/040/00358/AM19/	Lic.No/Date: 3410045248 02.07.2019	Defer Date:12.12.2019
<p>Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the following information:</p> <ol style="list-style-type: none"> 1. To justify the change of quantity as well as different items applied for the same export product. 2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer 3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant. 4. How the export product in the present application is different from the earlier cases approved recently by Committee. 5. Complete two sets of application alongwith copy of Adv. Authorisation <p>The case stands deferred for re-listing on 12.12.2019.</p>			

Case No.: 29/7/84- ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 11/84- ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00139/AM20/	RLA File :34/24/040/00354/AM19/	Lic.No/Date: 3410045251 02.07.2019	Defer Date:12.12.2019
<p>Decision: Committee considered the case as per agenda and other relevant papers. The case pertains to DPIIT. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the following information:</p> <ol style="list-style-type: none"> 1. To justify the change of quantity as well as different items applied for the same export product. 2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer 3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant. 4. How the export product in the present application is different from the earlier cases approved recently by Committee. <p>The case stands deferred for re-listing on 12.12.2019.</p>			

Case No.: 30/7/84- ALC3/2019	Party Name: SWASTIK POLYMERS	Meet No/Date: 11/84- ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00140/AM20/	RLA File :05/24/040/00209/AM20/	Lic.No/Date: 0510411131 03.07.2019	Defer Date:12.12.2019
<p>Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 to furnish the following information:</p> <ol style="list-style-type: none"> 1. Content of 3 input in Kgs contained in the export product 2. Weight of the export product in Kgs. 3. Complete two sets of application alongwith copy of Adv. Authorisation. <p>Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.</p>			

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56	Case No.:31/7/84-ALC3/2019	Party Name:VERTERRA VENTURES	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00141/AM20/	RLA File :31/83/040/00045/AM20/	Lic.No/Date:3110067461 03.07.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 12.12.2019.				

57	Case No.:33/7/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Approved
	HQ File :01/84/050/00143/AM20/	RLA File :32/24/040/00026/AM20/	Lic.No/Date:3210079012 03.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

58	Case No.:34/7/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Approved
	HQ File :01/84/050/00144/AM20/	RLA File :32/24/040/00027/AM20/	Lic.No/Date:3210079013 03.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

59	Case No.:35/7/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00145/AM20/	RLA File :34/24/040/00360/AM19/	Lic.No/Date:3410045253 03.07.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and other relevant papers. The case pertains to DPIIT. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. To justify the change of quantity as well as different items applied for the same export product. 2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer 3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant. 4. How the export product in the present application is different from the earlier cases approved recently by Committee. The case stands deferred for re-listing on 12.12.2019.				

60	Case No.:4/11/84-ALC3/2019	Party Name:AMARYLLIS HEALTHCARE PRIVATE LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00251/AM20/	RLA File :07/24/040/00112/AM20/	Lic.No/Date:0710115387 05.09.2019	Defer Date:12.12.2019




Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.
The case stands deferred for re-listing on 12.12.2019.

61	Case No.: 1/11/84-ALC3/2019	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Approved
	HQ File :01/84/050/00248/AM20/	RLA File :05/24/040/00327/AM20/	Lic.No/Date: 0510411766 06.09.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

62	Case No.: 2/11/84-ALC3/2019	Party Name: KARAN LETEX LTD	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Approved
	HQ File :01/84/050/00249/AM20/	RLA File :06/24/040/00040/AM20/	Lic.No/Date: 0610039285 06.09.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

63	Case No.: 3/11/84-ALC3/2019	Party Name: DAS STYLE PVT.LTD.	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00250/AM20/	RLA File :02/24/040/00090/AM20/	Lic.No/Date: 0210209424 06.09.2019	Defer Date:12.12.2019
	Decision: Committee considered the case as per agenda and other relevant papers. The case is pertains to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 12.12.2019.			

64	Case No.: 5/11/84-ALC3/2019	Party Name: NATROYAL INDUSTRIES PRIVATE LIMITED	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00252/AM20/	RLA File :34/24/040/00176/AM20/	Lic.No/Date: 3410045429 09.09.2019	Defer Date:12.12.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.			

65	Case No.: 6/11/84-ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date: 11/84-ALC3/2019 03.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00253/AM20/	RLA File :05/24/040/00337/AM20/	Lic.No/Date: 0510411805 11.09.2019	Defer Date:12.12.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.			

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66	Case No.:7/11/84-ALC3/2019	Party Name:GLOBAL ATTIRE PRIVATE LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00254/AM20/	RLA File :32/24/040/00049/AM20/	Lic.No/Date:3210079107 12.09.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.				

67	Case No.:8/11/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00255/AM20/	RLA File :32/24/040/00048/AM20/	Lic.No/Date:3210079103 12.09.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the following information : 1. Applicant to clarify as to how they are able to manufacture knitted fabric from fibre without any waste. 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.				

68	Case No.:9/11/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00256/AM20/	RLA File :05/24/040/00331/AM20/	Lic.No/Date:0510411817 12.09.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and other relevant papers. The case pertains to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 12.12.2019.				

69	Case No.:10/11/84-ALC3/2019	Party Name:JCT LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Approved
	HQ File :01/84/050/00257/AM20/	RLA File :30/24/040/00069/AM20/	Lic.No/Date:3010104810 12.09.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

70	Case No.:11/11/84-ALC3/2019	Party Name:GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00258/AM20/	RLA File :35/24/040/00021/AM20/	Lic.No/Date:3510045601 16.09.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the following information : 1. Quantity of inputs and export product in Kgs 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.				

Case No.:12/11/84-ALC3/2019	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Approved		
HQ File :01/84/050/00259/AM20/	RLA File :35/24/040/00019/AM20/	Lic.No/Date:3510045602 16.09.2019			
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:					
71	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1	3PLY 1000d Twisted High Tenacity Polyester Yarn - Grade Adhesive Activated Yarn (Grade AA)	100000 KG	Polyester Yarn 1000D High Tenacity Adhesive Activated Yarn (Grade AA)	101000 KG
RA concerned may take necessary action subject to compliance of other usual conditions.					

72	Case No.:13/11/84-ALC3/2019	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00260/AM20/	RLA File :03/95/040/00529/AM20/	Lic.No/Date:0310831599 17.09.2019	Defer Date:12.12.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.			

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Case No.:14/11/84-ALC3/2019	Party Name:AMKO EXPORTS	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Approved	
HQ File :01/84/050/00261/AM20/	RLA File :05/23/040/00242/AM20/	Lic.No/Date:0510411869 18.09.2019		
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Cotton Dyed made-ups Mlanket 100% Egyptian Cotton	16200 KG	100% Cotton Combed Compact Yarn (100% Cotton Egyptian Cotton)	17496 KG
RA concerned may take necessary action subject to compliance of other usual conditions.				

74	Case No.:15/11/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00262/AM20/	RLA File :05/24/040/00344/AM20/	Lic.No/Date:0510411876 18.09.2019	Defer Date:12.12.2019
	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.			

75	Case No.:16/11/84-	Party Name:RADNIK	Meet No/Date:11/84-	Status:Deffered
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ALC3/2019	EXPORTS	ALC3/2019 03.10.2019	and Re-indexed
HQ File :01/84/050/00263/AM20/	RLA File :05/24/040/00343/AM20/	Lic.No/Date:0510411877 18.09.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and other relevant papers. NC decided to wait for comments of technical authority. The case stands deferred for re-listing on 12.12.2019.			

Case No.:17/11/84- ALC3/2019	Party Name:PEE AAA IMPEX,	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00264/AM20/	RLA File :32/24/040/00038/AM20/	Lic.No/Date:3210079111 18.09.2019	Defer Date:12.12.2019
76	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the following information : 1. Justification for claiming 17.1 % wastage. 2. Stagewise wastage 3. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.		

Case No.:18/11/84- ALC3/2019	Party Name:ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00265/AM20/	RLA File :08/24/040/00193/AM20/	Lic.No/Date:0810146209 19.09.2019	Defer Date:12.12.2019
77	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.		

Case No.:19/11/84- ALC3/2019	Party Name:HRITIK EXIM	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00266/AM20/	RLA File :26/24/040/00007/AM20/	Lic.No/Date:2610012882 19.09.2019	Defer Date:12.12.2019
78	Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the following information : 1. Manufacturing process 2. Stagewise wastage for processing the Human Hair 3. Justification for requested quantities of Hair Care Conditioner, Hair Dyer's and Hair Color Cream and Hair Developer alongwith the justification for their use in processing. 4. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.		

Case No.:20/11/84- ALC3/2019	Party Name:FLOOR DECOR	Meet No/Date:11/84- ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00267/AM20/	RLA File :35/24/040/00022/AM20/	Lic.No/Date:3510045603 20.09.2019	Defer Date:12.12.2019
79	Decision: Committee considered the case as per agenda and other relevant papers. The case is pertains to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 12.12.2019.		

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80	Case No.:21/11/84-ALC3/2019	Party Name:KARAN LETEX LTD	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Approved
	HQ File :01/84/050/00268/AM20/	RLA File :06/24/040/00043/AM20/	Lic.No/Date:0610039291 20.09.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

81	Case No.:22/11/84-ALC3/2019	Party Name:ASHUTOSH FIBRE PVT. LTD.	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00269/AM20/	RLA File :08/24/040/00165/AM20/	Lic.No/Date:0810146221 23.09.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. Content of Para Aramid, Acrylic Staple Fibre and Viscose, Staple Fibre in the export Product in kg's 2. Manufacturing process and Stagewise wastage for each input 3. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.				

82	Case No.:23/11/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00270/AM20/	RLA File :32/24/040/00052/AM20/	Lic.No/Date:3210079126 25.09.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.				

83	Case No.:24/11/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00271/AM20/	RLA File :32/24/040/00050/AM20/	Lic.No/Date:3210079127 25.09.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.				

84	Case No.:25/11/84-ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00272/AM20/	RLA File :32/24/040/00051/AM20/	Lic.No/Date:3210079128 25.09.2019	Defer Date:12.12.2019
Decision: Committee considered the case as per agenda and observed that the application still not received. Committee decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 12.12.2019.				

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85

Case No.:26/11/84-ALC3/2019	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:11/84-ALC3/2019 03.10.2019	Status:Approved	
HQ File :01/84/050/00273/AM20/	RLA File :30/24/040/00074/AM20/	Lic.No/Date:3010104821 25.09.2019		
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Viscose Blended Yarn Dyed (Under Worsted System) The Net Content of Acrylic Fibre and Viscose Nep not less than 22500.000 Kgs, 2500.000 Kgs respectively. Including HSN Code 55093200, 55093100 & 56060090	25000 KG	1. Acrylic Fibre 2-4 D	24975Kg
			2. Viscose Neps	2582Kg
			3. Cationic Dyes 100% Strength - with condition that the CIF value of import item Sr.No. 3 to 5 should not exceed 14% of the overall CIF value of this Authorisation as per Sr.No. 5 of the Genl.Notes for Textiles..	337.5Kg
			4. Chemicals viz. Retarder/Levelling Agent, Softner (Hydrophilic/Cationic /Bulky/Silicon), Anti-static Agent	500Kg
			5. Reactive Dyes of 100% Strength	50Kg
RA concerned may take necessary action subject to compliance of other usual conditions.				

Minutes of manual cases considered by the Norms Committee -V
In Meeting No. 11/84 dated 03.10.2019

86.

Case No. 176	M/s. Orient Craft Ltd. (SPL)
NC Meeting No.11/AM20 dated 03.10.2019	F. No. 01/84/171/00187/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20: Ladies Jumpsuit Made out of 100% Viscose Woven Dyed Fabric GSM 140 (+/- 10%) Style No. 3202-AE	
Decision: M/s. Orient Craft Ltd. vide their letter dated 25.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

87.

Case No.177	M/s. Chelsea Mills LLP
NC Meeting No. 11/AM20 dated 03.10.2019	F. No. 01/84/171/00188/AM20/DES-V

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Decision: M/s Chelsea Mills LLP vide their application dated 21.09.2019 for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Export Product No.	Style No.	Items Description
1.	190 C	566865	100% Tencel/Lyocell WVN Denim Fabric (GSM 156+/- 10%)
2.	191 C	489184	100% Cotton WVN Denim Denim Fabric (GSM 336+/- 10%)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

88.

Case No. 178	M/s. Orient Craft Ltd. (SPL)
NC Meeting No.11/AM20 dated 03.10.2019	F. No. 01/84/171/00189/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20: 1. Ladies Playsuit Made out of 100% Tencel Woven Dyed Fabric GSM 160 (+/- 10%) Style No. Indie Lace Cami Playsuit	
Decision: M/s. Orient Craft Ltd. vide their letter dated 01.10.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

89.

Case No. 179	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.11/AM20 dated 03.10.2019	F. No. 01/84/171/00190/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20: 1. Men's Trouser Made of 94% Polyamide 6% Elastane Dyed Woven Fabric GSM 157 and 61% Polyester 37% Polyamide 2% Elastane Dyed Woven Fabric GSM 240 (Tolerance +/- 10%) Style No. 116110	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

90.

Case No. 180	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.11/AM20 dated 03.10.2019	F. No. 01/84/171/00191/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) I FTP 2015-20: 1. Men's Cargo Trouser Made of 94% Polyamide 6% Elastane Dyed Woven Fabric GSM 157 (Tolerance +/- 10%) Style No. 306447	

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Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 26.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

Minutes of manual cases considered by the Norms Committee -V
In Meeting No. 11/84 dated 15.10.2019

91.

Case No. 181		M/s. Bharat Silks (SPL)	
NC Meeting No.11/AM20 dated 03.10.2019 actually held on 15.10.2019		F. No. 01/84/171/00194/AM20/DES.V	
Decision: M/s Bharat Silks vide their application dated 10.10.2019 for prior fixation of norms for the following 6 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:			
Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	72% Silks 28% Cotton Printed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Dress made of 72% Silks 28% Cotton Printed Fabric GSM 67 (+/- 10%) Style No. S0ADG-D4356M	As applied
2.	72% Silks 28% Cotton Printed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Blouse made of 72% Silk 28% Cotton Printed Fabric GSM 67 (+/- 10%) Style No. S0ADG-T5143M	As applied
3.	72% Silks 28% Cotton Printed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Dress made of 72% Silk 28% Cotton Printed Fabric GSM 67 (+/- 10%) Style No. S0ADG-D4709M	3.30 Sqmtr/Pc
4.	72% Silks 28% Cotton Printed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Blouse made of 72% Silk 28% Cotton Printed Fabric GSM 67 (+/- 10%) Style No. S0ADG-T5420M	1.10 Sqmtr/Pc
5.	72% Silks 28% Cotton Printed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Dress made of 72% Silk 28% Cotton Printed Fabric GSM 67 (+/- 10%) Style No. S0OGH-D4745M	As applied
6.	72% Silks 28% Cotton Printed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Blouse made of 72% Silk 28% Cotton Printed Fabric GSM 67 (+/- 10%) Style No. S0OGH-T5376M	2.05 Sqmtr/Pc
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.			

92.

Case No. 182	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.11/AM20 dated 03.10.2019 actually held on 15.10.2019	F. No. 01/84/171/00195/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) Style No. 102080</p> <p>Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 11.10.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

93.

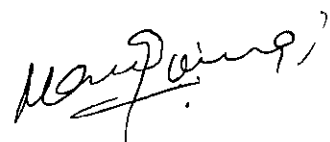
Case No. 183	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.11/AM20 dated 03.10.2019 actually held on 15.10.2019	F. No. 01/84/171/00196/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Ladies Wind Jacket made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM 270 (Tolerance + or – 10%) Style No. 344J2221</p> <p>Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 11.10.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

94.

Case No. 184	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.11/AM20 dated 03.10.2019 actually held on 15.10.2019	F. No. 01/84/171/00197/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Gents Jacket with Hood made of 60% Cotton 40% Nylon Dyed Woven Fabric GSM 111 (Tolerance + or – 10%) Style No. 132J0222</p> <p>Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 11.10.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

95.

Case No. 185	M/s. Bharat Silks (SPL)
NC Meeting No.11/AM20 dated 03.10.2019 actually held on 15.10.2019	F. No. 01/84/171/00198/AM20/DES.V



Decision: M/s Bharat Silks vide their application dated 10.10.2019 for prior fixation of norms for the following 7 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	72% Silks 28% Cotton Dyed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Dress made of 72% Silks 28% Cotton Dyed Fabric GSM 67 (+/- 10%) Style No. S0VAM-D4743M	As applied
2.	72% Silk 28% Cotton Dyed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Trouser made of 72% Silk 28% Cotton Dyed Fabric GSM 67 (+/- 10%) Style No. S0VAM-P4377M	2.83 Sqmtr/Pc.
3.	72% Silks 28% Cotton Printed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Blouse made of 72% Silk 28% Cotton Dyed Fabric GSM 67 (+/- 10%) Style No. S0VAM-T4945M	2.20 Sqmtr/Pc.
4.	72% Silk 28% Cotton Dyed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Dress made of 72% Silk 28% Cotton Dyed Fabric GSM 67 (+/- 10%) with Lining of 100% Silk Fabric 8mm Habutai GSM 34 (+/- 10%) Style No. S0VAM-D4469M	As applied
	100% Silk Fabric 8mm Habutai 34 GSM (+/- 10%) width 137 Cms. (Lining Fabric)	Same as above	As applied
5.	72% Silk 28% Cotton dyed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Dress Made of 72% Silk 28% Cotton dyed Fabric GSM 67 (+/- 10%) Style No. S0VAM-D4719M	As applied
6.	72% Silk 28% Cotton Dyed Fabric GSM 67 (+/- 10%) width 137 Cms.	Ladies Blouse made of 72% Silk 28% Cotton Dyed Fabric GSM 67 (+/- 10%) Style No. S0VAM-T5425M	1.15 Sqmtr/Pc.
7.	100% Silk Crinkle Printed Fabric 10mm GSM 43 (+/- 10%) width 137 Cms.	Ladies Scarf made of 100% Silk-10mm Crinkle silk Printed Fabric GSM 43 (+/- 10%) Style No. S0KMC-A0040M	1.50 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

Minutes of manual cases considered by the Norms Committee -V
In Meeting No. 11/84 dated 22.10.2019

96.

Case No. 186	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.11/AM20 dated 03.10.2019 actually held on 22.10.2019	F. No. 01/84/171/00193/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under	

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para 4.04(a) i FTP 2015-20:

1. Gents Half Sleeve Shirt made of 53% Hemp 47% Cotton Yarn Dyed Woven Fabric GSM 140 (Tolerance + or - 10%) Style No. XM0451

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 30.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee noted that the CAD submitted by the firm have not complete panels of two garments. So the CAD cannot be considered, Hence the case stands Rejected. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions.

97.

Case No. 187	M/s. Gaurav International (SPL)		
NC Meeting No.11/AM20 dated 03.10.2019 actually held on 22.10.2019	F. No. 01/84/171/00199/AM20/DES.V		
Decision: M/s Gaurav International vide their application dated 18.10.2019 for prior fixation of norms for the following 3 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:			
Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Polyester Embroidery Printed Woven Fabric GSM 133 (+/- 10%)	Ladies Skirt made of 100% Polyester Embroidery Printed Woven Fabric GSM 133 (+/- 10%) Style No. 527810, 530817	0.384 Kg/Pc.
2.	100% Cotton Embroidery Dyed Woven Fabric GSM 140 (+/- 10%)	Ladies Dress made of 100% Cotton Embroidery Dyed Woven Fabric GSM 140 (+/- 10%) Style No. AK917, AK957	As applied
3.	100% Cotton Embroidery Dyed Woven Fabric GSM 140 (+/- 10%)	Ladies Top made of 100% Cotton Embroidery Dyed Woven Fabric GSM 140 (+/- 10%) Style No. AL517	As applied
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.			

98.

Case No. 188	M/s. Gaurav International (SPL)		
NC Meeting No.11/AM20 dated 03.10.2019 actually held on 22.10.2019	F. No. 01/84/171/00200/AM20/DES.V		
Decision: M/s Gaurav International vide their application dated 21.10.2019 for prior fixation of norms for the following 3 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:			
Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Linen Bleached Woven Fabric GSM 126 +/- 10%	Ladies Tunic made of 100% Linen Bleached Woven Fabric GSM 126 +/- 10%, Style No. WTP182341, WTP182342, WTP182343, WTP182344	As applied

2.	100% Linen Dyed Woven Fabric GSM 126 +/- 10%	Ladies Tunic made of 100% Linen Dyed Woven Fabric GSM 126 +/- 10%, Style No. WTP182341, WTP182342, WTP182343, WTP182344	As applied
3.	100% Linen Yarn Dyed Woven Fabric GSM 133 +/- 10%	Ladies Tunic made of 100% Linen Yarn Dyed Woven Fabric GSM 133 +/- 10%, Style No. WTP182341, WTP182342, WTP182343, WTP182344	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

99.

Case No. 188 (A)	M/s. Madhu India Deco Ltd.
NC Meeting No. 11/AM20 dated 03.10.2019 actually held on 25.11.2019	F. No. 01/84/162/00261/AM13/DES-V
Enhancement of Kraft Paper wastage from 15.42% to 18.81% of 100% EOU.	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter issued by DPIIT on 21.05.2019 to the firm to furnish the following information : <ol style="list-style-type: none"> 1. Complete justification for enhancement of wastage from 15.42% to 18.8% indicating brief about manufacturing process with stage wise wastage. 2. Previous history of wastage norms allowed for the material by norms committee and NSEZ/Central Excise for the manufacture for the same item of export for each financial year and indicating the financial year for which enhancement of wastage is requested. 3. The production consumption data for the last three years with wastage norms duly endorsed by the concern authority of the sitapur and also by NSEZ. Firm's reply has been received on 02.09.2019 through email. Committee decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 12.12.2019.	

100.

Case No. 188 (B)	M/s.Dharmesh Textiles Ltd.
NC Meeting No. 11/AM20 dated 03.10.2019 actually held on 25.11.2019	F.No. 01/84/050/00191/AM19/DES-V
RA F.No. 33/24/040/00005/AM19	Adv. Authorisation No. 3310030461 dated 10.08.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 19.11.2018 for amendment in inputs Sl. No. 1 & 6 which was decided by NC in it meeting dated 25.10.2018 and also noted that the deficiency has been issued by DPIIT on 07.11.2019 to the firm to submit the following information : <ol style="list-style-type: none"> 1. Weight of export product in Kg.term indicating weight per Sq. mtr. of export product. 2. Specification of each import item, giving net import content in the export product 3. Complete calculation for requirement of raw materials (both indigenous and imported) for the manufacture of end product. 4. Production of the export product viz. a viz consumption of all the raw materials duly certified by the Chartered Accountant for the last 3 years. NC decided to wait for their comments. The case stands deferred for re-listing on 12.12.2019.	

101.

Case No.188 (C)	M/s. S P Garments
NC Meeting No. 11/AM20 dated 03.10.2019 actually held on 25.11.2019	F.No. 01/84/050/00155/AM19/DES-V
RA F.No. 04/24/040/00041/AM19	Adv.Authorisation. No. 0410164388 dated 05.06.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 19.10.2019 for re-open their case as NC was rejected on 20.12.2018 due to non-submission	

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of reply. NC decided to ask the firm to appear before NC alongwith sample of the product.
The case stands deferred for re-listing on 12.12.2019.

102.

Case No.188 (D)		M/s. Natroyal Industries Pvt. Ltd.			
NC Meeting No. 11/AM20 dated 03.10.2019 actually held on 25.11.2019		F.No. 01/84/050/00575/AM19/DES-V			
RA F.No. 34/24/040/00283/AM19		Adv.Authorisation. No. 3410044731 dated 04.12.2018			
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 13.11.2019 for as they are not satisfy the norms fixed by NC in its Meeting No.10/AM-20 dated 12.09.2019 actually held on 23.10.2019. After detailed deliberation, NC decided to re-fixation of norms for the above advance authorization as under:					
S.No.	Export Product	Export Quantity		Import item	Quantity recommended Per Sq. Metre
1.	Fabric Coated/ Bouding with PVC	500000 Sq. meter	1.	PVC RESIN	.6175 kg
			2.	PVC PLASTICIZER	.227 kg
			3.	RELEVANT TITANIUM DIOXIDE	.0319 kg
			4.	STABILIZERS	.0087 kg
			5.	BLOWING/FOAMING AGENT	.037 kg
			6.	RELEASE PAPER (155- 240 GMS/SQM)	.0439 kg
			7.	YARN (POLYESTER/COTTON VISCOSE) 1.06 Kg/KG	1.06kg/kg context of respective item contained in export product
RA concerned may take necessary action subject to compliance of other usual conditions.					

103.

Case No. 188 (E)	M/s. Natroyal Industries Pvt. Ltd.
NC Meeting No. 11/AM20 dated 03.10.2019 actually held on 25.11.2019	F.No. 01/84/050/00029/AM20/DES-V
RA F.No. 34/24/040/00014/AM20	Adv.Authorisation. No. 3410045057 dated 22.04.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 08.11.2019 for re-fixation of norms against the above said Adv. Authorisation. NC decided to defer for examine the case. The case stands deferred for re-listing on 12.12.2019.	

104.

Case No. 188 (F)		M/s. Manglam Atrs			
NC Meeting No. 11/AM20 dated 03.10.2019 actually held on 25.11.2019		F.No. 01/85/050/00134/AM18/DES-V			
RA F.No. 13/24/040/00042/AM18		Adv.Authorisation. No. 1310048805 dated 11.12.2017			

Manglam Atrs

gm

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 01.11.2019 alongwith documents for rectification of norms against the above said Adv. Authorisation. After detailed deliberation, NC decided to re-fixation of norms as per report of Textile Commissioner, Noida visited their company against the above said Adv. Authorisation as under:

Sl. No.	Export Product	Export Quantity	Import Item	Quantity to be rectify
1.	COTTON POUF Contents of Cotton Velvet 131.76 Meters	91 Numbers	100% COTTON VELVET WITDH 140 CM GSM 459.18	2.03 Sq. Meter/per piece
2.	WOODEN STOOL UPHOLSTRED Contents of Cotton Velvet 228.74 Meters	314 Numbers	100% COTTON VELVET WITDH 140 CM GSM 459.18	1.02 Sq. Meter/per piece
3.	WOODEN CHAIR UPHOLSTERED Contents of Cotton Velvet 724.50 Meters	459 Numbers	100% COTTON VELVET WITDH 140 CM GSM 459.18	2.21 Sq. Meter/per piece

RA concerned may take necessary action subject to compliance of other usual conditions.

105.

Case No. 188 (G)	M/s. PRET INTEPRET CLOTHING PVT. LTD.
NC Meeting No. 11/AM20 dated 03.10.2019 actually held on 25.11.2019	F.No. 01/84/050/00147/AM19/DES-V
RA F.No. 07/24/040/00067/AM19	Adv.Authorisation. No. 0710113451 dated 19.06.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 07.11.2019 for re-open the case as NC was rejected on 06.12.2018 due to non-submission of reply against the above said Adv. Authorisation. After detailed deliberation, NC decided to ratify the norms for the above advance authorization as applied for.	
RA concerned may take necessary action subject to compliance of other usual conditions.	

106.

Case No. 188 (H)	M/s. PRET INTEPRET CLOTHING PVT. LTD.
NC Meeting No. 11/AM20 dated 03.10.2019 actually held on 25.11.2019	F.No. 01/84/050/00318/AM18/DES-V
RA F.No. 07/24/040/00163/AM18	Adv.Authorisation. No. 0710112111 dated 07.09.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 07.11.2019 for re-open the case as NC was rejected on 27.06.2019 due to non-submission of reply against the above said Adv. Authorisation. NC decided to defer for examine the case.	
The case stands deferred for re-listing on 12.12.2019.	

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